

**Court-II**

**Before the Appellate Tribunal for Electricity, New Delhi  
(Appellate Jurisdiction)**

**IA No. 424 of 2016 in Appeal No.131 of 2015  
(IA Nos. 209 of 2015, 335 of 2016 and 424 of 2016)**

Dated : 27<sup>th</sup> July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Taxus Infrastructure & Power Project Pvt. Ltd. ... Appellant(s)**  
**Versus**  
**Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant : Mr. C. K. Rai, Adv. along with  
Mr.P.S.Rana, Rep. of the appellant

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran,  
Mr. Anand K. Ganesan and  
Ms. Anushree Bardhan for R.2

**ORDER**

IA No. 424 of 2016 in Appeal No.131 of 2015 has been moved on behalf of the appellant, praying for urgent listing and hearing of IA No. 335 of 2016, seeking direction upon respondent No.2/GUVNL to pay an amount of Rs.9,16,90,504/ to the appellant, subject to outcome of the present appeal. Ms.Ranjitha Ramachandran, learned counsel for contesting respondent, GUVNL, does not object to the early listing of IA No.335 of 2016. Accordingly, this ***IA No.424 of 2016 is hereby disposed of.***

Issue notice to the respondents on IA No.335 of 2016, requiring them to file objections within a week.

It has been informed and also admitted by the learned counsel for GUVNL that the Impugned Order of the State Commission has not been stayed but only IAs seeking stay of the Impugned Order are pending.

Post the IA No.335 of 2016 for hearing on **04<sup>th</sup> August, 2016.**

**( I. J. Kapoor )**  
**Technical Member**  
*sh/suman*

**( Justice Surendra Kumar )**  
**Judicial Member**